

(3e)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH
AT HYDERABAD

O.A.No.234/92

Date of Order: 23.3.1992.

BETWEEN :

P.Nageswara Rao

.. Applicant.

A N D

1. Union of India rep. by
General Manager, South
Central Railway,
Secunderabad.
2. Chief Personnel Officer,
South Central Railway,
Secunderabad.

.. Respondents.

Counsel for the Applicant

.. Mr.V.Krishna Rao

Counsel for the Respondents

.. Mr.NR.Devraj, Addl.CGSC.

CORAM:

HON'BLE SHRI T.CHANDRASEKHARA REDDY, MEMBER (JUD L.)

(Order of the Single Member Bench delivered by
Hon'ble Shri T.Chandrasekhara Reddy, Member (Judl.)).

Mr.V.Krishna Rao, Advocate for the applicant
and Mr.NR.Devraj, ~~Addl CGSC~~ for the respondents are present.
Heard.

2. This is an application filed under Section 19
of the Administrative Tribunals Act to direct the respondents
to fit him in the University Grants Commission's revised scale
of Rs.3000-5000 from 1.1.1986 with all consequential benefits
including placement in selection grade of Rs.3700-5700 on
completion of 16 years of service from 1.11.1987.

3. The applicant had put in a representation dated
20.2.1991 to the CPO South Central Railway, Secunderabad

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with regard to his grievance. There was no response to the said representation by the CPO South Central Railway, Secunderabad. So the applicant has filed the present Original Application for the reliefs indicated above. After hearing both sides we are of the opinion that the interest of Justice would be served if this OA is disposed of at the admission stage by giving appropriate directions.

4. Hence we direct the competent authority to dispose of the said representation dated 20.2.1992 and pass final orders thereon within 3 months from the date of receipt of this order. If the applicant continues to be aggrieved by the decision of the said authority, the applicant would be at liberty to approach this Tribunal afresh in accordance with Law. The OA is disposed of accordingly with the said directions at the admission stage itself. There is no order as to costs.

T. Chandrasekhar Reddy
(T.CHANDRASEKHARA REDDY)
Member (Judl.)

Dated: 23rd March, 1992.

(Dictated in the Open Court)

8/3/92
Deputy Registrar (Judl.)

Copy to:-

1. General Manager, South Central Railway, Union of India, Sec-bad
2. Chief Personnel Officer, South Central Railway, Secunderabad.
3. One copy to Sri. V.Krishna Rao, advocate, 12-11-1444, Boudhnagar Secunderabad-61.
4. One copy to Sri. N.R.Devraj, SC for Railways, CAT, Hyd.
5. One spare copy.

Rsm/-

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234/92

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TYPED BY
CHECKED BY

COMPARED BY
APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH AT HYDERABAD

THE HON'BLE MR.

V.C.

THE HON'BLE MR.R.BALASUBRAMANIAN:M(A)

AND

THE HON'BLE MR.T.CHANDRASEKHAR REDDY:
M(JUDL)

AND

THE HON'BLE MR.C.J.ROY : MEMBER(JUDL)

DATED: 23/3/92

ORDER/JUDGMENT:

R.A/G.A/M.A.N.

in

O.A.Nc.

234/92

T.A.No:

Admitted and interim directions issued.

Allowed

Disposed of with directions.

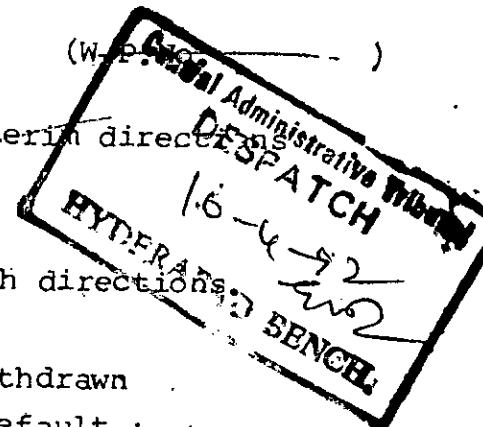
Dismissed

Dismissed as withdrawn

Dismissed for Default.

M.A. Ordered/ Rejected

No order as to costs.



3/6/92